

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 437/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

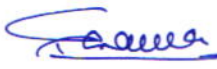
SHRI V. NALLASENAPATHY  
MEMBER (T)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES: Pratibha Industries Ltd.  
V/s.  
Nirmal Lifestyle Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

|   |                |                            |                                                                                       |
|---|----------------|----------------------------|---------------------------------------------------------------------------------------|
| 1 | Sunita Senowan | Advocate for<br>Petitioner |  |
|---|----------------|----------------------------|---------------------------------------------------------------------------------------|

|   |                                                          |                                                                                         |                                                                                                                                                                                |
|---|----------------------------------------------------------|-----------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 2 | DEEPAN DIXIT<br>Ally MDP & PARTNERS.<br>Mr. Rohit Chavan | Advocate for<br>Nirmal Lifestyle Ltd.<br>Authorised Representative<br>of the Respondent | <br> |
|---|----------------------------------------------------------|-----------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

ORDER


TCP No. 437/ I&BP/NCLT/MB/MAH/2017

First Call : Pass over, for filing withdrawal memo.

Second Call : On the withdrawal memo filed by the Petitioner Counsel, this  
Company Petition is hereby dismissed as withdrawn.



V. NALLASENAPATHY  
Member (Technical)



B.S.V. PRAKASH KUMAR  
Member (Judicial)

Encl: Withdrawal memo

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENCH, AT MUMBAI  
COMPANY PETITION NO.TCP/437 OF 2017

Pratibha Industries Ltd

... Petitioner

Versus

M/s. Nirmal Lifestyle Ltd.

... Respondent

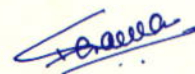
Application for withdrawal of the  
above petition

**MAY IT PLEASE YOUR HONOUR:**


The above matter is settled between the parties out of court amicably. The Respondent agreed to pay an amount of Rs.1,63,04,516/- in four instalments to the Petitioner towards full and final settlement of the Claim of the Petitioner as per the letter dated 25/07/2017 signed by both the parties.

In view of the said settlement, the Petitioner be allowed to withdraw the above referred Petition.

Dated this 25<sup>th</sup> day of July, 2017.



Advocate for Petitioner

  
Adv. DEEPAN DIXIT.  
i/by MDP & PARTNERS.  
Advocates for Respondent.